

Order dated 10-05-2011

CORAM
THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

.....

Heard Mr.Biswajit Mohanty, Learned Counsel for the Applicant and Mr. S.Barik, Learned ASC appearing on notice for the Respondents and perused the materials placed on record.

2. It was contended by the Learned Counsel for the Applicant that there having no response to the representations which the applicant submitted to Respondents 2 & 3 in AnnexureA/6 and A/7 he has approached this Tribunal seeking the relief claimed in this OA. During course of submission Mr. Mohanty, Learned Counsel for the Applicant states that he will be satisfied if a this OA is disposed of at this admission stage with direction to the Respondent No.2 (**The Chief Labour Commissioner (Central), Shrama Shakti Bhawan, New Delhi-1**) to consider his pending representation under Annexure-A/6 and communicate the decision in a reasoned order within a stipulated period. This was not objected to by Mr. Barik, Learned ASC appearing for the Respondents. In view of the above, without expressing any opinion on the merit of the matter, this Original Application is disposed of at this admission stage with direction to

6

the Respondent No.2 to consider the grievance of the applicant as raised in Annexure-A/6 and communicate the decision to the applicant in a well reasoned order within a period of 45 days from the date of receipt of copy of this order.

3. Send copy of this order along with OA to the Respondent No.2 for compliance. Free copy of this order be given to Learned Counsel for both sides.



(A.K.PATNAIK)
Member(Judicial)